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[Mr. DEPUTY CHAIRMAN in the Chair]

STATEMENT RE. RECOMMENDA-TIONS OI? THE CENTRAL LAND REFORMS COMMITTEE

- THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAH3B P. SHINDE): Sir, at the Chief Ministers' Conference on Land Reforms held in September, 1970 it was decid d that the entire range of problems connected -with ceiling legislation should bf. referred to the Central Land Reforms Committee on which a few Chief Ministers would be co-opted. In accord-vice wi'h that decision, the Chief Ministers of Maharashtra, Tamil Nadu, Bihar, Puyab aid Himachal Pradesh were co-op<ed as Members of the Central Land Reforms Committee.
- 2. In the first meeting of the Committee it was ducid'd to collect and compile on a Statewise ba-is all relevant data on this question. This was compiled and as indicated in Agicuhure Minister's re-m>-ks on the Bud* -t Demands of the Food & Agriculture Ministry in the Lok Sabha, the second meeting of the Committee was held yesterday.

I am happy to report that as a result of d liberations of the Committee the following broad g rd -lines have emerged to bring about bread measure of uni-fomily in the State la vs on ceiling and the Convn'ttee has mad: the following recom.n-iid-itions:—

- (i) doling shou'd be applied for the fami'y as a whole, the te m 'family' being d -S rd .0 as to includ: husband, wife and minoi chi'd'en:
- (ii) Where the number of members in the lamily exceed1 five, additional land may be allowed for each member in excess of five in such, a manner that the total area admissible to the family does not exceed twice the ceiling limit for a family;
- (iiil *Th'*. ceiling for a family of five members may be fix^d within the range of 10 to 18 acres of perennially irrigated land *yr* irrigated land capable of g owing two crops. As soil conditions, productivity of land, nature of crop grown etc. vary from State to Slate and even within the same State from region to region, the Committee considered it desirable simply to indicate a range within which the ceiling should be fixed instead of suggesting any rigid ceiling for the whole country;

- (iv) For various other categories of land conversion ratios should be fixed taking into account availability of water productivity, soil classification, crops grown etc. The absolute ceiling for a family of five, even in the case of dry lands should be put at 54 acres. This limit would be relaxable if there is special justification for doing so on account of the nature of soil, rainfall, chronic drought conditions etc.:
- (v) Exemptions in the existing State laws in favour of mechanis<d farms, well-mar.aged farms etc. should be withdrawn;
- (vi) The exemption in favour of plantations of tea, coffee, cu.damom rubber, etc.should be carefully examined in consultation with the Ministries concerned and State Governments. Thereafter this and other types of exemption should be discussed with the Chief Minister-, in order to formulate the nationa policy.

SHRI BHUPESH **GUPTA** Bengal) : Sir, I should like to ask some clarifictt'ons. What about the exemption? A large number of exemptions exist m the ceiling laws as a resul' of which 'he land lords h?ve been in a position to evade the ceiling laws and concent ate hug- areas of land ia their hand Th cation as to what is the guideline with regard to doing away wi'h these exem-tions which have really become a loophole in the ceiling law. Secondly, I should like to know whether any decision has been taken with regard 'o the iaip'ementa-tion of the measures. The measures, even if passed, are not imp'emeut'd a far as the land laws are concernedthai is the experience—because of the pressure the landlords and some elements on the State Governments. In West Bengal, for example, in the middle of last year similar laws have been passed. One year has passed. Uptonowthese have not been implemented On th- cont ary, following the enactment of a Presidintiel Act fixing family basis ceiling large scale eviction are taking place in West Bengal and the whole period between the enactment and now has been utilised by the jotdars and the landlords to carry out large-scale evictions with the help of the police. What is the guarantee, now that this announcement has been made, that the same thing will not be done in the other States by the landlords and others in evicting the peasantry from the land so that by the time this changed law comes

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into operation, actually they would have cheated the law. That is the position I should like to know what steps the Government are going to take about that :

. Finally, before I sit down, why does not the Government make an Act or get the States pass an Act for a time-bound implementation and why not make the position clear that from now onwards eviction by the landlords on whatever pretext would be considered illegal and in fact, authorities will never support this kind of eviction of the peasant from the land. This absolutely essential, apart from ensuring the speediest implementation of whatever law you are passing, of changing and also enforcing the laws relating to the abolition of exemptions.

MR. DEPUTY CHAIRMAN : I think the hon. Minister will reply after hearing the views expressed by all the Members. Mr. Gurupadaswamy.

BHUPESH GUPTA : This statement should be really discussed.

SHRI N. G. GORAY (Maharashtra) : Can we have copies of the statement?

MR. DEPUTY CHAIRMAN : He has read the statement, just now.

THE LEADER OF THE OPPO-SUTIO (SHRUM, S. GURUPADA-SWAMY): My friend has taken us by surp ise by making this statement today. Sir, we are aware of the Chief Ministers' Conferences, the decisions of these Conferences in the past about variour issues. And the Chief Ministers have been involved in many many questions in the past also. And we know the fate of those decisions of such conferences. I would like to remind him of the past history of the Chief Ministers' Conferences and meetings.

SHRI ANNASAHEB P. SHINDE: The hon. Member has become so pessimistic about it ?

SHRI M. S. GURUPADASWAMY: I am not pessimistic. I am saying it because I was a party to some Conferences. I am a pessimist. What I am saying is

BHADRA YAJEE SHRI SHEEL (Bihar) : On a point of order. He should first read the statement and then put questions.

SHRI M. S. GURUPADASWAMY: I am in the midst of my speech ...

MR. DEPUTY CHAIRMAN : They are only seeking clarifications. When a statement is made they can ask certain clarifications.

SHRI M. S. GURUPADASWAMY: I am not a pessimist. In fact, I an drawing his attention to the hard realities of the past. I am also associated with some decisions. I know their fate. This is number one.

Secondly, he has made an important statement and I think this House should get an opportunity to discuss the state-Without discussing we cannot ment. accept it. We cannot say, yes, or no, to it. He has just read out the statement. The House should be given an opportunity to express its views on the various things that he has said in the statement.

Thirdly, I would like to say that since the statement has been made and some Chief Ministers also have been involved in formulating the various things mentioned in the statement, I would like to know whether there is any machinery which is being contemplated by the Government at the Centre to bring about the implementation of the various suggestions made. Sir, because of lack of machinery many things were not in plemented. And land being a subject matter of the State Governments, what is the authority of the Centre I do not know except to suggest to them that these things have got to be implemented. I wonder if this decision is also not in effect form part of non-implementation as in the past. This is just to show that this may be another statement which can never be implemented because it depends upon the State Governments. So, may I know, Sir, whether there is any machinery contemplated at the Central level to see that these various suggestion which are officially approved by the Government, by Parliament, by the Chief Ministers, are implemented within a time horizon?

Lastly, as result of these exercises may I know whether the Government is really getting surplus land on which I have my own grave doubts? As a result of the land reforms so far undertaken-if I am wrong, the hon'ble Minister must correct me—only 5 lakh acres of land have become surplus. We had undertaken a great movement of land reforms, but we have only a surplus of 5 lakh acres of land. I would like to know whether this will be the kind of surplus we will be having in future. If no surplus is created as a

[Shri M. S. Gurupadaswamy]

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result of this, I think it would be just like a dram* and no useful purpose will be served. So I want him to tell me whether they have any provisional estimates about the aevy surplus that is going to be created as a result of the contemplated reforms.

MR. DEPUTY CHAIRMAN: Mr. Theugiri, before you begin, may I point out tha < hon. Minister has made a state-men'. Nov only clarifications should be •asked and if the House desires that there should be discussion on this statement of policy, then we can find some time later. Since today the statement has been read out, only clarifications can be asked.

SHRI D. THENGARI (Uttar Pradesh): Personally, I support the demand for a fulfl-^dged discussion on the statement. I want to seek clarifications on twopoints.

SHRI BHUPESH GUPTA: I have already tablid a motion.

SHRI D. THENGARI: May I know whether the Land Reforms Committee has considered one aspect of this problem that after the implementation of land ceiling legislation it would be necessary to reconsolidate land, otherwise there would be scattered uneconomic holdings and even service co-operatives would not be able to serve these uneconomic holdings in a p-oper manner? Has the question of reconsolidation been thought over?

Secondly, has the Land Reforms Committee taken stock of the situation regarding the benefits accrued in the process of land redistribution to the landless labon-ers and the Scheduled Castes and the Scheduled Tribes, and whether in this respect any guideline has been given by the Committee.

भो राजनारायण (उत्तर प्रदेश) : श्रीमन्, माननीय मंत्री जी ने जो अपना वक्तव्य हद-बन्दी के सम्बन्ध में पढ़ा है मैं उस सम्बन्ध में **यह जानना चाहता हूं कि सरकार ने उ**त्तमें यंत्री त खेती और अयंत्रीकृत खेती में कोई भोद जिला है या नहीं।

दूतरी बात मंत्री जी ने यह नहीं बताई कि बनी को हदबन्दी में शामिल किया जायगा या नहीं क्योंकि हमें मालम है कि एक एक रात

में पांच पांच सी और एक एक हवार एकड़ जमीन में बगीबा उत्तर प्रदेश में लगाया गया है। जिन के पास दो हजार, तीन हजार या चार हजार एकड़ जमीन थी उन्होंने रातीं-रात फतल काट कर के उसमें बगीवा लगा दिया। तो जब सरकार कहती है कि हदबन्दी होगी तो उसमें बाग शामिल है या नहीं। उसी तरह से पश्चालन के नाम पर, कुक्कूट पालन के नाम पर, मर्गी पालन के नाम पर, जो जमीत छूटी हुई है उसका इसमें समावेश होगा या नहीं । कोआपरेटिव फर्मिंग के नाम पर जो जमीन अधिप्रहीत कर ली गई है वह भी सीलिंग में आयेगी या नहीं । जैसे उदाहरणार्थ में बतला द कि मिजीपर जिले में 7000 एकड़ जमीन कोआपरेटिव फॉिंमग के नाम पर इस समय उत्तर प्रदेश के मुख्य मंत्री श्री कमला पति विपाठी जी के पास है और उस में कभी खेती नहीं हुई और कोआपरेटिव विमाग ने बार बार हम लोगों के आग्रह पर यह रिपोर्ड दे दें। कि इस में जिस परपज के लिये कोआपरेटिव बनायी गयो थी, वह परपज पुरा नहीं हुआ . . .

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भी सभापति : इंडिविज्ञल केवेश इस में नहीं आने चाहिये। आप सवाल प्रिये सीलिंग के बारे में ।

श्री राजनारायग : यह मैं प्रासंगिक कह रहां हं, उदाहरण के लिये ।

श्री शीलमद्र योजी : आप वरावर गलत बोलते हैं।

श्री महाबीर त्यागी: कमला पति जी इस सदन में नहीं हैं, इसलिये आप को उनका नाम नहीं लेना चाहिये।

श्री राजनारायण : अच्छा अच्छा, उनके नाम काट दीजिए । उत्तर प्रदेश के मुख्य मंत्री ही लिखा रहने दीजिए।

श्री महावीर त्यागी: जो आप कह रहे हैं उस के आप के पास सबत है ?

भी राजनारायणः उसी के साय साय मंत्री बी ने जो तिचित और असिचित, दो प्रकार की लैंड रखा उस की जरा और भी परिमाण होनी चाहिये कि सिचित और असिवित केवल सरकारी साधनों से , सरकारी नलकूप से और नहरों से हा जो जमीत होता है वह मानो जानेगी या सिचित के अन्दर जो प्राइवेट साधनों से सिचित होती है वह भी सरकार रखेगा ? इसी के साथ साथ...

SHRIMATI PURABI MUKHOPA-DHAYA (West Bengal): On a point of privilege, Mr. Deputy Chairman. There is no ite;n in our agenda paper for discussing this thing to-day. Many things are involved in the statement that the Minister of Agriculture has just now made. Let a separate date to be fixed so that we can all p-Kticip-Ue in the discussion instead of wasting the time of the House now.

भी उपसमापति : संक्षेप में आप सवाल पूछ

भी राजनारायण : और उसी के साथ साथ सखा। मंती जी ने जो अपना वक्तव्य दिया है उस में सुखा क्षेत्र में 54 एकड़ जमीत एक फैं।लो को देने की बात कही है। तो मैं चाहंगा कि मंत्री जी स्पष्ट करें कि सूखा क्षेत्र Mysore and Gujarat . . से उन का मतलब क्या है।

उसी के साथ साथ मेरा छठा प्रश्न है कि . . .

भाः उपसमापति : आप कितने सवाल पूछेंगे ?

भी राजनारायगः उसी के साथ साथ immediately as regards Punjab, या नहीं है ?

श्री राजनारायण : और अगर उनके लिये thing I want to know. कोई हदबन्दी नहीं है तो क्यों ?

इसी के साथ साथ यह जो लैंड टु दि टिलर . . . immediate!, ?

श्रो राजनारायण । जमीन जमीन जोतने वाले की हो इस सिद्धांत को मानने के लिये जो सरकार कहती हैं, क्या सरकार ने जो अभी बक्तव्य पढ़ा, वह खेती खेती करने वाले की हो इस सिद्धांत को चरितार्थ करता है या नहीं और इसी के साथ साथ एजेक्टमेंट का स्वाख है, बेदखली का सवाल है वह आज आपके शामने आया है और इस हदबन्दों से बेदखली पर रोज कैसे लगती है इसके बारे में मैं धानना चाहता

DEPUTY MR. CHAIRMAN: Mr. Kri^han Kant.

SHRI CHITTA BASU (West Bengal) : How is it that you do not call me?

MR. DEPUTY CHAIRMAN: Wh«n I have called four or five Members from the Oppoiition, I should call at least one Member from the ruling party.

SHRI KRISHAN KANT (Haryana) : Mr. Deputy Chairman, I want to ask only three questions. First, I would I'ke j to know whether this report is itrelf quite | sufficient, or it will'go to the Chief Ministers' Conference again for adopt c n. After adoption will it be implemented by the State Government?? May I know whether the Government of India will take immediate steps at least in tho e States which are under Preu'dent's rule like Punjab,

SHRI ARJUN ARORA: And West Bengal also.

SHRI KRISHAN KANT: For West Bengal we have already pasted a law. So I am not referring to it. I would like to know whether a law by Ordinance or otherwise will be Mysore and तम्बाक और अफीम की जो खेती होती है उस Gujarat and implemented within the next six तस्वाक बार अभाम का जा बता होता है जन months. The surplus land available should के लिये भी कोई सीलिंग है, कोई हदबन्दों है be distributed to the b; ckward peo; le, to the Scheduled Castes and Scheduled Tribes, within a period of six months to I one year. It भा अर्जन करोड़ा (उत्तर प्रदेश) : अर्फाम distributed within a period of one year. Will the के लिये तो कोई सीलिंग नहीं होती चाहिये। honourable Minister say that this will be done within a period of six months to one year, before the people go to polls next time? This is one W'll he also say that wherever Congress Government is there, except where the Swatantra Government is there—in Orissa— this-I will be implemented

श्री उपसमापति : आप ने बहुत से सवाल पुछ लिये हैं।

भा: इराम लाल कादत्र (उत्तर प्रदेश) : मान्यवर नै रुष्ठना चाहता हूं कि गहरी-तन्ति अवतः और सादः कहं कि गैर-जरायता-सम्पत्ति नान-एष्रो हस्वरल-बेहब, की सीमा बान्धी नहीं ज 'दा है तो नहीं छूबि-मूमि की ही सीलिय बार बार घगई जा रही है।

[Stattmnt u.

दतरा स्वच्हीकरण-न्या यह अन्तिम रूप से क्रीव-मिम की सीमा बान्धी है अववा भविष्य में रतः इतनें कती की बायगी।

ती रहा-नया अलाभकर जोतों को कायम रखा ज चया या उनको लामकर बनाया जावेगा और भविष्य में मिम का विनाजन रोका जायगा या नहीं।

चौरा--वया सहकारी खेती के हिस्सेदारों की जोत की हदबन्दी भी इसमें शामिल है या

अनुना स्वान-इस हदबन्दी के बया कोई वैज्ञानिक , भोगोलिक, क्षेत्रीय आधार है अववा केवन राजनीतर और क्या इसका विवरण देने की कुरा करेंगे। और बदा यह हदबन्दी हर प्रदेश के लिये एक सी अयवा विभिन्न प्रदेशों को . . .

भी उपलगपति : उन्होंने यह सब तो कह दिया है।

भी इपाम लाल धावम : . . . अथवा विभिन्न प्रदेशों को जलग जलग तरह से करने का अधिकार

SHRI CHITTA BASU: I think the honourable Minister is aware that large tracts of land are still under the possession of several charitable trusts and under endowments and temples. D different Doe3. Government propose to extend the exemption in the case of these lands which are being retained by the temples and other authorities? My second point is a large number of sharecroppers are being evicted on the plea of self-cultivation, on the plea of resumption for self-cultivation, particularly in West Bengal

other States. It is very strange to find that no mention has been made as regards the pronibilion of resumption uude. -eif-cuitivauon piea. Will the houoaruble Minister as;ute the House ih:tt, pending amendment of the Act or pending some other legislate e measures to be taken by the Goveannent as assured easier, he would take certain admin strative steps to see that the shurec-oppes camlet 1 e evicted on the plea of resumption for seif-Cultivation? Thiidly, I want to know Whether he is also aware of the fact that a large number of sharecroppers have not been recorded as sharecroppers and that necessitates a revision of the records of rights? In several States I know t'te records 01 rigms have not been ui«ae up-todate. L>oes the Government propose to ^ee that immediate steps ate taken to make the records of rights up-to-date because it is only by a revision of the records of rights that we can sufficiently guarantee the rights of the tenant.? ivly last point is even the large tract: of land which are already under the Government. already vested in the Government, have not been properly distributed to the land-hungry peasants, to the landless peasants, particularly to people belonging to the Scheduled Castes and Scheduled Tribes. Can he assure the House that within a specific period of time all these lands which are vested in the Government will be distributed without further delay? Does the Government also propose to establish some kind of an implementation machinery to see that the recommendation made by the Central Land Committee or the recommendation of the Chief Ministers' Conference is properly implemented by the State Governments? At has been rightly pointed out by our friend, Mr. Gurupadaswamy, unless they themselves take the initiative, the State Governments cannot implement the socalled recommendation made from a high level. Does the Government propose to take certain steps to see that those measures are properly implemented as recommended by the Chief Ministers' Conference or the Central Land Committee?

SHRI GANESHI LAL CHAUDHARY

(Uttar Pradesh .1: Sir, I want to ask some questions because this matter pertains to the Scheduled Castes and Scheduled Tribes.

MR. DEPUTY CHAIRMAN: He has also referred to it and earlier three or four other Members have also referred to it ...

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SHRI GANESHI LAL CHAUDHARY: This matter pertains to the Scheduled Castes and Scheduled Tribes. I must ask my questions.

CHAIRMAN: It MR. DEPUTY do not mean that I should call everybody.

SELU N. G. GORAY : I have all endy asked for a debate on this because I think this raises several issues which ought to be thrashed out in a full debate. I do not know why the Food Minister came out with a statement today because it ought to have been a fuller statement and we ought to have been told what are the difference e en en ciferent State, that have been taken and what are the assurancer that have been given to the landless people. So far as my knowledge goesand I think that the source is very reliable -in spite of these land ceiling laws, very little land has been declared surplus and there is hardly any land to be given to This happens the landless peasants. because the States where the ceiling laws have been passed gave a sort of long notices to the landowners and between the passing of the law and its implementation, sufficient time was allowed to the owners to distribute the land among their own relatives or to sell. I would like to give you an instance of what happened in Maharashtra...

MR. DEPUTY CHAIRMAN : You need not give instances.

SHRI N. G. GORAY : There they gave retrospective effect whereas in other States there was no retro pective effect. Therefore, they got sufficient time and there was no surplus land for dsstribuion. I would like to know from the Food Minister whether the Chief Ministers have agreed to give retrospective effect to their land legislation so that sufficient land would be made available for distribution among landless people and tenants.

SHRI ANNASAHEB P. SHINDE : I have no objection to a full discussion if you are pleased to do that ...

MR. DEPUTY CHAIRMAN: You only reply to the points raised.

SHRI ANNASAHEB P. SHINDE : Today I wanted only to make the statement and not to take any more time. It is your pleasuro.

There are three broad points arising out of the questions for clarification. First is about exemptions. As far as exemptions are concerned, Government of India's view has been that there should be as less exemptions as are possible. We are not in favour of ex mptions. The Committee also expressed very strong views that there should be no exemptions on va ious ground . There is only one complication in regard to plantation like tea and coffee. Even in regard tea and coffee plantations, views were expressed whether exemptions should be withdrawn in regard to these categories also. But it was recommended that this assue should be referred to the full Chief Ministers' Conference.

About eviction, in the light of the recommendations of the Committee, we are going to request all the State Governments to take necessary teps to that no eviction take place under various excuses and protection is given to the tenants.

SHRI BHUPESH GUPTA : You only write letters. West Bengal is under you. There evictions are taking place on a large

SHRI ANNASAHEB P. SHUNDE : This is no time to enter into arguments. We had enacted a law giving protection to tenants. When the United Front government was there ...

SHRI BHUPESH GUPTA: That is politics. We are also party to it. I was a member of the consultative committee. Do not try to talk politics. If we had not supported your minority, it would not have been passed. I will give you credit. But we are all one in this. Now West Bengal is under the Central Government. Every day in the newspapers we read about large-scale evictions taking place with the help of the police. What are you going to do to stop that?

SHRI ANNASAHEB P. SHINDE I will immediately take up with the State governments because on this we have no two opinions. I entirely share the anxiety of the hon. Member.

In regard to time-bound implements tions, as the hon. House is aware, this i a State subject and naturally the Stat legislatures will have to amend their law I think this is a very important stage i the history of land reforms in this count because so unanimous sort of recomme dations have been made by the Centr [Shri Anaasah'b P. Shir.de]

Statement re.

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Land Reforms Committee and I have no doubt in my mind that this will go a long way in bringing about a broad un'formity in regard to cei'ing legislation 'n the country. I am not prepared to take a pessimistic view, as my colleague Shri Garupadaswamy has been taking Unfortunate'y, Sir recently he has become very pessimistic and I am really sorry for that.

SHRI M. S. GURUPADASWAMY: If they th'nk, Sir, that I am pessimistic I think I have to correct it. I am not a pessimist. I am only asking you to look to your previous decisions on co-operative farming, on community development; n 1 on va; bias other things. Then we have to come to the conclu ion that this Government hasnoautho ity over the State

SHRI BHUPESH GUPTA: Sir, on a point of order. Sir is it proper for him to reflect on the quality of the gentleman here, the Leader of the Opposition? How can he be optimistic? He can only be pessimistic and, if this is not pessimism his human qualities are gone after March.

SHRI ANNASAHEB P. SHINDE: Sir, about the exemptions to the co-opera-tive farming societies, etc., we are very clear on this issue and the Land Reforms Committee also went into the problem and it has been decided that i:idi\ idual members, having a share in the co-operative fartntaaf locieties, their individual land cei Mng I'mits would be bound by the broad guidelines and they would not be entitled to anything beyond this provided State Legislatures enact similar laws,

SHRI CHITTA BASU: What about trusts?

SHRI ANNASAHEB P. SHINDE : Unfortunately, the name of a Chief Minister who is not here to defend himself was brought in. I do not want to criticise any hon. Member of this House. But this should not have been

SHRI BHUPESH GUPTA: All right, Sir, I will give another day.

SHRI ANNASAHEB P. SHINDE: Sir, in regard to the irrigated lands, the understanding of* the Land Reforms Committee has been that the perenni-Hy irrigated lands or lands which get water for two seasons from the Government sources or the State tubewells, they would be treated as lands irrigated.

DR. BHAI MAHAVIR (Delhi What about mechanised farms?

SHRI ANNASAHEB P. SHINDE: Then, Sir, about the mechanised farms I have already mentioned that the recommendations are that there should be no exemption ei'.l.e. for efficient farms or mechanised farmr. Then, Sir, with regard to the trusts and other organisations, the Committee is not in favour of exemptions for such bodies. But, Sir, this whole matter, the whole range of exemption, is to be gone into by the Chief Ministers

{Interruptions}

SHRI CHITTA BASU: Sir. he should understand that huge tracts are being retained...

(Interruptions)

MR. DEPUTY CHAIRMAN: No, please. He has said that the que; lion will be examined by the State Government.

SHRI KRISHAN KANT: What about those lands which are in the States under President's

SHRI ANNASAHEB P. SHINDE: I am coming to that.

SHRI RAJNARAIN: Surplus lands! How are they to be distributed?

SHRI ANNASAHE3 P. SHINDE: Sir, with regard to surplus lands, the;e are two issues involved. First of all, what should be the compensatijii? Some legal experts are saying that it is according to the market price and it has been the Committee's view that it should be reasonable compensation and not compensation at the market price and, S'r, even it the Constitution has to be amended for this, the Government will be prepared to help the State Governments by amending the Constitution so that the acquisition of surplus lands is helped.

SHRI CHITTA BASU: Sir, I wanted to ask...

{Interruptions}

MR. DEPUTY CHAIRMAN: You have asked all those questions.

SHRI CHITTA BASU: Sir, why is it that a particular aspect has to be referred to the State Governments?

MR. DEPUTY CHAIRMAN: We are not having any long discussion on this.

Re election to the

SHRI MAHAVIR TYAGI (Uttar I Pradesh) Sir, It mus be seen, when surplus lands are distributed to the landless labour, that they are not distributed in small chunks in order that they do not become uneconomical.

AN HON. MEMBER: About distribution of lands to Harijans and others?

SHRI ANNASAHEB P. SHINDE: Sir. jt lias been the broad policy of the Government that we give some priority to the landless labour and the Scheduled Caste and Scheduled Tribe members.

श्री राजनारायण : हमारा प्वाइन्ट यह है कि हरिजनों और लैंडलैंस के बारे में कोई सवाल

SHRI ANNASAHEB P. SHINDE: That is what I have said. That has been the Government of India's policy...

(Interruptions)

SHRI MAHAVIR TYAGI: For the sake of popularity, uneconomic holding should not be given...

(Interruptions)

SHRI ANNASAHEB P. SHINDE: Then, Sir, our appeal to the State Governments should be that these recommendations should be implemented as early as possible and what could be done by the States where the President's Rule is there, Sir, is a matter for consideration and is a suggestion for action.

SOME HON. MEMBERS: What?

SHRI BHUPESH GUPTA: Sir, an important statement has been made... (Interruptions') by the Mini.-ter and it should be discussed.

MR. DEPUTY CHAIRMAN: We will do it if we find time.

SHRI MAHAVIR TYAGI: Sir, they have to see that uneconomic holdings are not created by distributing surplus lands...

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kaul, please. 4— 13RSS/71

SHRI BHUPESH GUPTA: Sir, everybody wants to discuss certain points on this. So it will be better if a proper discussion on it takes place for implementing some of the good points that have been made.

Council of the Institutes of Technology

SEVENTH REPORT OF PUBLIC ACCOUNTS COMMITTEE

MR. DEPUTY CHAIRMAN: Mr. Kaul.

SHRI B. K. KAUL (Rajasthan): Sir I beg to lay on the Table a copy of the Seventh Report of the Public Accounts Committee (1971-72) regarding Audit Report (Civil). 1970, and Appropriation Accounts (Civil!. 1968-69 relating to the Department of Food and the Ministry of Supply.

MOTION FOR ELECTION TO THE COUNCIL OF THE INSTITUTES OF TECHNOLOGY

MR. DEPUTY CHAIRMAN: Prof. Yadav.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (PROF. D. P. YADAV): Sir, I beg to move the following motion:

"That in pursuance of the provision contained in clause (k) of sub-section (2) of section 31 of the Institutes of Technology Act, 1961 (59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the Members of the House to be a member of the Council established under subsection (1) of section 31 of the said. Act."

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Sir. on this motion...

MR. DEPUTY CHAIRMAN: This is a very simple formal motion.

SHRI BHUPESH GUPTA: It is a very formal motion. One of the points that I would like to bring to the notice of the Government is that a large number of diploma holders are not getting jobs.. Sir, at present we have 63,000...